

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-208**  
**IB-665/ND/2020**

**IN THE MATTER OF:**

Dehradun Highway Project Limited

....Applicant

**SECTION**

U/s 10 IBC Code 2016

**Order delivered on 07.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhirup Dasgupta, Ms. Nitu, Mr. Nalin Mr. Apoorv  
Agarwal  
For the Respondent :

**ORDER**

Issue notice upon all the financial creditors.

In course of hearing, Ld. Counsel appearing for the petitioner informed that he had filed a transfer application before the Hon'ble Principal Bench, NCLT New Delhi which is going to be listed on 24.09.2020, therefore, list the case after 24.09.2020.

Ld. Counsel for the petitioner is directed to serve the notice on all the financial creditors by all modes including the e-mail id of the financial creditors within two weeks from today. List the case on 25.09.2020.

In course of writing the order, Ld. Counsel for the ICICI Bank submitted that the case should not be adjourned beyond the date fixed for the transfer of application. In our view, this prayer is not liable to be sustained, we overruled this objection.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**